GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO. 92 TO BE ANSWERED ON FEBRUARY 02, 2023

LAND CONVERSION FEE

NO. 92. Dr. ARVIND KUMAR SHARMA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether as per Gazette Notification No. S.O. 3358
 (e) dated 18/09/2019, the permission is sought for combined use as Compressed Natural Gas (CNG) station as well as Electric Vehicle Charging (EVC) station;
- (b) if so, the applicable use of private land conversion fee would be five per cent or twenty five per cent of those applicable for petrol pump; and
- (c) whether permissions have been granted by DDA for such Stations/Pumps and if so, the number thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE)

- (a) & (b) The Gazette notification no. S.O. 3358 (e) dated 18/09/2019 provides that in case the permission is sought for combined use as CNG station as well as EVC station, the applicable use conversion fee will be 25% of those applicable for petrol pump.
- (c) Delhi Development Authority (DDA) has informed that so far 23 applications for combined use as CNG station as well as EVC station have been received. Out of these, 04 applications were rejected, deficiencies have been noticed in respect of 10 applications and 09 applications are under process.
